

Rev. Appl. 42/06
in
OA. 442/99

Dt. 23.09.08

Heard Sri S.C. Srivastava, learned counsel for the applicant.

Learned counsel submits that neither notice nor opportunity has ever been given to the applicant. It has also been argued that this order has been passed behind the back of the applicant.

I have gone through the orders passed by the Tribunal and there is no apparent error on the face of record.

In view of 2005 (4) SCC 741 (Board of Control for Cricket in India vs Nataraj Cricket Club), the Rev. Application is rejected.

[Signature]
(A.K. Gaur)
J.M.

[Signature]

OP
Judgment prepared
on 3/10/8.
[Signature]